

Year	L.I.	I.L.	Schemes registered with D.G.T.D.
1979	44	17	77
1980	78	42	61
1981	69	39	129

(c) and (d) All State Governments with a substantial Scheduled Caste population, including the Government of Andhra Pradesh, have formulated the Special Component Plans for the Scheduled Castes. These plans envisage identification of schemes under the general sectors of development, which would be of benefit to the Scheduled Castes, quantification of funds from all divisible programmes under each sector and determination of specific targets so as to the number of families to be benefited from these programmes. The focus is to bring about the transfer of adequate resources, both financial and physical in favour of Scheduled Castes with a view to enable them to cross the poverty line. Details of schemes are available in the Special Component Plan document of the States.

During 1982-83, an outlay of Rs. 60500 lakhs has been approved for the State Plan of Andhra Pradesh of which an amount of Rs. 2858 lakhs has been provided for Village and Small Industries, Medium and Large Industries and Minerals, the allocation during the same period under this Sector for the Special Component Plan for Scheduled Castes is Rs. 169.70 lakhs.

Setting up industries in West Bengal

1257. SHRI DIPEN GHOSH: Will the Minister of INDUSTRY be pleased to state:

(a) what is the number of proposals for setting up industries, forwarded by the West Bengal Govern-

ment to the Central Government during the last five years;

(b) what is the number of proposals accepted by Government; and

(c) what is the number of proposals rejected by Government with reasons therefor?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TTWARI): (a) to (c) 35 applications for grant of letters of intent/industrial licences under Industries (Development and Regulation) Act, 1951 received from West Bengal State Government Undertakings, were registered in the Secretariat for Industrial Approvals during the years 1977 to 1981.

Out of the above said 35 applications, 24 applications have been approved and letters of intent issued, while 10 applications have been rejected on various grounds like capacity constraints, scarcity of raw materials, the item of manufacture having been reserved for small scale sector, etc. The remaining one application is still under consideration.

Assam state Khadi and Village Industries Board

1258. SHRI ROBIN KAKATI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that there was constant change of Chairmen and Board members of Assam State Khadi and Village Industries Boards during the last three years;

(b) if so, what are the reasons therefor;

(c) what are the names of the present Chairman and members of Assam State Khadi and Village Industries Board;

(d) whether during the above period, one Chief Minister appointed himself or herself as Chairman of the Assam Khadi and Village Industries Board; and

(e) if so, what are the reasons that Ex-Chief Minister was not allowed to function as Chairman?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (e) State Khadi & Village Industries Boards are constituted by the State Governments. As per information available with Central Govt, the composition of the Assam State Khadi & Village Industries Board was changed on three occasions during the last three years. The names of the members of Assam Khadi & Village Industries Board as per notification Nos. SW/26/65/209 and SW/26/65/221 dated 4th September, and 21st November 1981 respectively issued by the State Government are as follows:

Chairman

1. Shri V. Natarajan, Adviser to the Governor of Assam.

Chief Executive/Office Secretary

2. Kamal Chandra Das.

Members

3. Shri J. C. Dowarah, Director, Sericulture and Weaving.

4. Shri G. N. Bhattacharjee, Registrar of Cooperative Societies.

5. Shri B. K. Barooah, Joint Secy. to the Govt, of Assam, Finance Department.

6. Shri G. C. Goswami, Director of Industries.

7. Shri Rabindj-a Nath Nabis.

8. Shri Swarna Prava Mahanta.

9. Smt. Usha Das.

Grant-in-aid to Assam State Khadi and Village Industries Board

1259. SHRI ROBIN KAKATI: Will the Minister of INDUSTRY be pleased to state:

(a) the total Amount of grant-in-aid and loan received by Assam State Khadi and Village Industries Board against various schemes submitted by it to the Khadi and Village Industries Commission for the year 1979-80, 1980-81, 1981-82 and for the year 1982-83 respectively and grants and loans received from Assam State Government during the above years;

(b) whether it is a fact that the Assam Khadi and Village Industries Board has failed to utilise the whole amount sanctioned by the Khadi and Village Industries Commission as every year it has failed to implement some schemes against which the funds were sanctioned during the above period; and

(c) whether Government are aware that there are serious allegations against Assam State Khadi and Village Industries Board that every year the Board has failed to take all advantages offered by Khadi Commission?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) The budget allocation made by the Khadi and Village Industries Commission to the Assam State Khadi and Village Industries Board and the amount disbursed to it against the budget allocations during the years 1979-80, 1980-81, 1981-82 and 1982-83 are indicated below: